

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1114/(MAH)/2017
CA No.


CORAM:

Present: Ms. INA MALHOTRA
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.06.2017

NAME OF THE PARTIES: Indusland Bank Ltd.
V/s.
Respondez BPO Bank Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
70	Adv. Rubina Khan Fortis India Law	Advocate for Applicant/ Financial Creditor	

ORDER

CP No. 1114/I&BP/NCLT/MB/MAH/2017

Petitioner's Counsel has stated that the notice sent to the registered office of the Corporate Debtor has been returned with an endorsement as "LEFT", the Petitioner, therefore not being able to effect service upon the Corporate Debtor, has requested this Bench to issue substitute service.

In view of the request made by the Petitioner's Counsel, this Bench hereby directs the Petitioner to issue a notice to the Corporate Debtor through newspaper publication in 2 newspapers having wide circulation in the vicinity where registered office of the Corporate Debtor is situated. This publication shall be in one English newspaper and one vernacular newspaper and file proof of service on the next date of hearing.

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List this matter for hearing on 10.07.2017.

The Petitioner's Counsel submits that since a direction was given by NCLT to serve notice upon alternate addresses of the Corporate Debtor, the Petitioner tried to serve upon those addresses as well. There also notices have been returned henceforth, the Petitioner failed to serve upon the alternate address as well.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)